OFFICE ORDER

The delegation of financial powers delegated to Director, SFIO as Head of Department vide this Ministry’s letter No. A-36011/1/07-Ad.I(3) dated the 31st August 2007 as amended from time to time stands modified to the extent indicated as under:

<table>
<thead>
<tr>
<th>Item of Expenditure</th>
<th>Delegation of power</th>
</tr>
</thead>
<tbody>
<tr>
<td>Hiring of vehicles for investigation/operational purposes</td>
<td>Full powers subject to the conditions imposed under Rule 21 and Schedule V of DFPR</td>
</tr>
</tbody>
</table>

2. The above delegation is subject to:

(i) Financial limits being in accordance with provisions of GFR.
(ii) Economy instructions issued by Finance Ministry from time to time
(iii) Fiscal codes and procedures and
(iv) The expenditure being within the budgetary allocation for the year

This issues with the approval of AS & FA..

(R.K.Pandey)

Under Secretary to the Government of India

To

1. The Pay and Accounts Officer, Ministry of Corporate Affairs, 3rd Flor, Paryavaran Bhavan, CGO Complex, New Delhi.
2. Director, Serious Fraud Investigation Office, Paryavaran Bhavan, CGO Complex, New Delhi.
3. AS&FA, Ministry of Corporate Affairs, Udyog Bhavan, New Delhi.
4. CCA, Ministry of Corporate Affairs, Lok Nayak Bhawan, New Delhi.
5. IFD, MCA, Shastri Bhavan, New Delhi.
6. PS to Hon'be Corporate Affairs Minister
7. Sr. PPS to Secretary
8. PS to Special Secretary
9. PS to JS(AKS)/JS(RK)
10. Adm.I Section, MCA, Shaastri Bhavan, New Delhi.